

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 997 OF 2018 IN
DFR NO. 1707 OF 2018**

Dated: 28th August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Indian Railways

...Appellant(s)

Vs.

**Tata Power Company Limited (Distribution)
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Abhishek Munot
Mr. Kunal Kaul for R-1

Ms. Saumya Sharma for R-2

ORDER

IA NO. 997 OF 2018
(Appln. for condonation of delay)

We have heard learned counsel for the appellant and learned counsel for the respondent.

For the reasons set out in the accompanying affidavit, delay in filing the appeal is condoned. Application is disposed of.

DFR NO. 1707 OF 2018

Registry is directed to number the appeal and other applications and list the matter for admission on **22.10.2018**. In the meantime, learned counsel for the respondents may file reply to the stay application on or before 19.09.2018 with advance copy to the other side. Thereafter, rejoinder, if any, be filed on or before 04.10.2018 with advance copy to the other side.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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